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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010293202026
+ **ARB.P. 1117/2026**
CP WHOLESALE INDIA PRIVATE LIMITEDPetitioner
Through: Mr. Aditya Nayyar and Mr.
Anubhav Seth, Adv.

versus

TECH-SURIN SOLUTIONS PRIVATE LIMITED
.....Respondent
Through: Mr. Vaibhav Joshi, Adv.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **01.09.2026**

1. The present petition has been filed under Section 11(6) of Arbitration and Conciliation Act, 1996¹, seeking appointment of a Sole Arbitrator for adjudicating disputes between the parties arising out of Service Agreement dated 20.11.2024 read with Amendment I dated 28.03.2025.

2. It is trite that the scope of enquiry at the Section 11 stage is confined to examining the *prima facie* existence of an arbitration agreement.

3. In the present case, there is no dispute with regard to the existence of a valid arbitration agreement between the parties.

4. Further, the parties are *ad idem* with respect to the reference of



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the disputes to arbitration.

5. Accordingly, I find no impediment in appointing a Sole Arbitrator for resolution of disputes amongst the parties.

6. As per the petition, the Petitioner claims of an amount of Rs. 40,93,842 plus interest.

7. Accordingly, Ms. Shreya Mathur, Advocate (Mob. No. 8527080105) is appointed as a learned Sole Arbitrator to adjudicate the disputes arisen between the parties. The learned Sole Arbitrator shall enter upon the reference within two weeks from today.

8. The learned Sole Arbitrator will proceed to the arbitration proceedings subject to furnishing requisite disclosures as required under Section 12(2) of the Act within two weeks of entering reference.

9. The arbitration shall be carried under the rules and aegis of Delhi International Arbitration Centre (“DIAC”). The learned Arbitrator shall be entitled to fees as per the Schedule of Fees maintained by the DIAC.

10. It shall be open to the parties to raise all pleas, including objection as to arbitrability and jurisdiction, before the learned Sole Arbitrator who shall decide the same in accordance with law.

¹ “the Act” hereinafter



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11. It is clarified that the observations made herein are only for the purpose of deciding the present petition under Section 11(6) of the Act. The learned Sole Arbitrator shall adjudicate the disputes, claim and counter claims independently and on their own merits, uninfluenced by any observations contained in the present order.

12. The Registry is directed to send a receipt of this order to Ms. Shreya Mathur, learned Arbitrator through all permissible modes including email.

13. Accordingly, the present petition is disposed of in the above terms.

OM PRAKASH SHUKLA, J

SEPTEMBER 1, 2026/ss